

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 4075 of 2020**

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Rakesh Kumar Singh ... .. **Petitioner**

**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. D.K. Chakraverty, Advocate  
For the State : Mr. P.K. Appu, A.P.P.  
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02/29.07.2020 Heard Mr. D.K. Chakraverty, learned counsel for the petitioner and Mr. P.K. Appu, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Sidhgora P.S. Case No. 01/2020, corresponding to G.R. Case No. 280 of 2020.

It has been alleged that the petitioner had tried to outrage the modesty of the informant and when she resisted she was fired upon but she had a providential escape.

The petitioner appears to be the brother-in-law (*Dewar*) of the informant. There is a dispute between the petitioner and his brother (husband of the informant) regarding a property. The pistol of the petitioner and the fired cartridge were seized but it appears that the FSL report has not yet been made available. The petitioner is in custody since 01.01.2020.

Regard being had to the background facts of the case as enumerated above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> Class, Jamshedpur in connection with Sidhgora P.S. Case No. 01/2020, corresponding to G.R. Case No. 280 of 2020.

**(R. Mukhopadhyay, J.)**